के बहुत से पद रिक्त हैं और वर्षों वर्षों से रिक्त चले आ रहे हैं। स्थिति यह है कि कई उच्च न्यायालयों में मुख्य न्यायाधीश के पद भी रिक्त हैं। इलाहाबाद में उच्च न्यायालय के मुख्य न्यायाधीश का पद रिक्त है, पंजाब और हरियाणा उच्च न्यायालय के मुख्य न्यायाधीश का पद रिक्त है और राजस्थान में भी यही स्थिति है। यहां पर जो वरिष्ठ न्यायाधीश हैं, वे कार्यवाहक मुख्य न्यायाधीश के पद पर कार्य कर रहे हैं। फरवरी, 1990 में इस देश में विभिन्न न्यायालयों के न्यायाधीशों के पदों की कुल संख्या 462 थी और सर्वोच्च न्यायालय में जजों की संख्या वर्तमान समय में 26 है। मेरे अतारांकित प्रश्न संख्या 318, दिनांक 15 मार्च, 1990 के उत्तर में यह बतलाया गया है कि 31-12-1989 तक उच्चतम न्यायालय में 2,03,158 मामले विचाराधीन थे जिसमें 6480 ऐसे मामले हैं जो कि 10 वर्षों से अधिक से लम्बित पड़े हुए हैं। इसी प्रकार से अन्य विवरणों में मैं नहीं जाना चाहता हूं लेकिन इलाहाबाद उच्च न्यायालय में 4,45,039 मामले 31 दिसम्बर, 1989 तक लम्बित थे जिसमें 10 वर्ष से अधिक समय से लम्बित मामलों की संख्या 30,868 है। इसी प्रकार से विभिन्न न्यायालयों में जो वहां पर विचाराधीन मुकदमें हैं, उनकी संख्या बम्बई में 1,56,454 है। हमारे संविधान में इस बात की व्यवस्था है और इस बात का वायदा किया गया था कि इस देश के जो नागरिक हैं उनको सस्ता, सुलभ न्याय दिलाया जाएगा। लेकिन जो हालात आज इस देश मे हैं और उच्च न्यायालयों में जिस प्रकार से लम्बित मुकदमें पड़े हुए हैं इससे लोगों को न्याय नहीं मिलता है और न्याय मिलने में विलम्ब होता है, जैसे कि एक कहावत है :

Justice delayed is justice denied

यानी न्याय मिलने में विलम्ब होता है तो इसका मतलब यह हुआ कि न्याय मिलता ही नहीं।

बकाया मामलों की संख्या कम करने के लिए उच्च न्यायालय के तीन मुख्य न्यायमूर्तियों की 1984 में स्थापित एक समिति बनायी गयी थी। उस समिति ने भी राज्य सरकारों को अपनी सिफारिशें दी हैं कि उच्च न्यायालय के मामलों में किस प्रकार से कमी की जाये और अभी हाल में सर्वोच्च न्यायालय ने एक मुकदमे में फैसला दिया है कि . . . (**समय की घंटी**) जितने भी न्यायालयों में न्यायाधीशों के या मुख्य न्यायाधीशों के पद रिक्त हैं उन रिक्तियों को तुरंत भरा जाये। इसलिए आपके माध्यम से सरकार से मेरा अनुरोध है कि अविलम्ब जितने भी उच्च न्यायालयों में जजों की संख्या है या किन्हीं भी उच्च न्यायालयों में मुख्य न्यायाधीश के पदों की जो संख्या रिक्त है उसको तुरंत भरने की कृपा की जाये।

Cheating of the Public by M/s. Swarna Finance and Investment Limited, Bangalore

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Madam Vice-Chairman, I make a Special Mention of the sordid tale of 1,5000 depositors who have been cheated and looted to the tune of nearly Rs. 20 crores. Some of them are committing suicide, or, have become frustrated, because what all they earned in their lifetime has been swindled by Messrs. Swarna Finance and Investment Limited, Bangalore, managed by one Shrimati Kanta Mehta and her sons named, Shri Dilip Mehta and Shri Kumar Mehta. The other managing members are: Jatin Mehta and his wife, who are the son-in-law and daughter respectively of Shrimati Kanta Mehta, G. M. Vardarajan, Group's General Manager and Rakesh Walid of Trident Wraps India Limited, New Delhi. Jatin Mehta is a noted diamond exporter. Their head office is located in Bangalore with branches spread all over India, particularly, in Karnataka, Tamil Nadu and Andhra Pradesh.

Since the concern offered a monthly interest payment of 20—22 per cent on deposits with the offer of "doubling their money in 42 months" etc., about 15,000 pensioners, retired defence personnel and widows of

salary-earners, and big farmers invested their life's earnings in the Swarna Finance and Investment Limited with a view to getting back their deposits to meet the expenses on the education, marriage, etc., of their children. But after collecting the money, the management suddenly announced on 1st December, 1988, that they were stopping the acceptance of deposits, that they would consolidate their business till the end of June, 1989, and would begin paying back the deposits afterwards. They paid only 14 per cent interest in the so-called period of consolidation and when the time for paying back the deposits came, they disappeared from the scene. Absconding and hiding somewhere in Bombay, they managed to declare insolvency, leaving no immovable property and assets. Some of the cheated depositers. ...(*Time-bell*) This is a very important issue, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): All issues are important.

SHRI MOTURU HANUMANTHA RAO: Some of the cheated depositers by big business people. That is why I am seriously concerned about it.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): But we have the time constraint.

SHRI MOTURU HANUMANTHA RAO: Some of the cheated depositers shocked at this big swindling approached the Governments of Karnataka, Andhra Pradesh and even the Reserve Bank of India for relief and redressal of their plight but of no avail.

Hence I urge upon the Government of India to immediately move in the matter by entrusting the case to CBI for a prompt enquiry and take action against these notorious swindlers of peoples' money.

Nine Surajmal group of diamond and jewel merchants are behind this loot of citizens' property. I want to know whether there is any control of these financial institutions by the Reserve Bank of India and if so, how this could take place.

It is no surprise to see that the same diamond merchants spent 40 crores of rupees for a reception as was mentioned by the Finance Minister Shri Madhu Dandavate on the floor of this House on 30th March. So, I urge upon the Government to set up a CBI enquiry immediately on this issue and see that the depositors are paid their deposits.

SHRI M. M. JACOB (Kerala): Madam, I have one submission. According to our Rajya Sabha Bulletin the time is up to 5.00 P.M. Today the Business Advisory Committee has not met as usual to extend the time beyond 5.00 I do not have any objecton to finish the special mentions, but I request you to kindly take up the other Business tomorrow.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There are just two more special mentions.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): If the House agrees, we can take up the Constitution Amendment Bill tomorrow as a first item and will have voting between one and one-thirty.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Let it be between one and two.

SHRI M. S. GURUPADASWAMY: Anyway, we will have voting at 1.00 O'clock. It may go up to 1.30 or 1.45. Later on in the evening we can take up other business.

Problems of Jammu and Kashmir Migrants

श्री सुरेन्द्रजीत सिंह अहलुवालिया (बिहार) : उपसभाध्यक्ष जी, मैं कश्मीरी विस्थापितों के बारे में इस सदन को बताना चाहता हूं और आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहता